

(c) the number of cases that have come to light in this regard; and

(d) whether there is any proposal to create an agency charged with the responsibility of checking the bills and the quantities carried enroute?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Super Bazar has informed that all the item as listed in the delivery challan are supplied after physical verification and no balance is left.

(b) to (d) Do not arise.

[Translation]

Reservation Agents

4249. SHRI GAYA PRASAD KORI:

DR. CHATRAPAL SINGH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have authorised railway reservation agents in Metropolitan and other major cities;

(b) if so, the total number of such agents authorised in different Metropolitan cities;

(c) whether some persons, particularly in Metropolitan cities have displayed signboards declaring themselves as railway agents without legal permission from the Government;

(d) whether, the Government have launched and vigilance drive to detect such unauthorised agents; and

(e) if so, the total number of such persons detected during 1991-92 and 1992-93 and the action taken against them?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K. C. LENKA): (a) and (b) There are 139 Rail Travellers' Service Agents in the cities of Bombay, Calcutta, Delhi and Madras for purchasing tickets and securing reservation etc. on behalf of the passengers,

(c) to (e) Surprise checks are conducted in the premises of the persons suspected of carrying on unauthorised activities. During 1991-92 & 1992-93, about 67 such persons were detected and prosecution launched.

Bungling in Super Bazars

4250. SHRI CHANDRESH PATEL:

Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the number of complaints received by the Government till June 30, 1993 regarding sale of substandard commodities, shortage of commodities and misbehaviour by the employees in the main branch as well as other branches of Super Bazar, branch-wise;

(b) the details of complaints received;

(c) whether the Government have conducted any enquiry into the matter and action taken against those found guilty;

(d) if so, the details thereof;

(e) whether the Government propose to privatise the Super Bazar with a view to providing more facilities to the consumers, and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION AND MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI KAMALUDDIN AHMED): (a) Super Bazar has informed that against sub-standard commodities from April 1992 to June 1993, 282 complaints from customers were received and remedial measures, such as, replacement of the item, was taken thereon. No specific complaint regarding shortage of commodities or misbehaviour by employees was received

(b) A statement is enclosed.

(c) and (d) Super Bazar is an autonomous Cooperative Society having its Managing Committee to take appropriate action on all matters as deemed necessary. Govt is not interfering in such matters.

(e) No, Sir.

(f) Does not arise.